

SPECIAL BENCH

ITEM NO.107

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.37/ALD/2023

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S HARI OM OVERSEAS V/S M/S BHAGWATI RICE MILL PVT. LTD.
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Babita Jain, Adv.

: For Operational Creditor

NONE

: For Corporate Debtor

ORDER

Ld. Counsel representing the Operational Creditor is present through VC. However, none present for the Corporate Debtor.

- 1.** Ld. Counsel representing the Operational Creditor states that the settlement talks has not been materialized, and therefore she requested an adjournment for final hearing.
- 2.** This being a Special Bench and also there is no representation today on behalf of the Corporate Debtor, therefore at the request of the learned counsel representing the Operational Creditor, the matter is adjourned for final hearing on 7th August, 2024 before the Regular Bench.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

19th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*